

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5935/2015

(Arising out of impugned final judgment and order dated 29/05/2015 in CRMBA No. 9116/2015 passed by the High Court Of Judicature at Allahabad)

DEVENDRA MOHAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR

Respondent(s)

(with appln. (s) for exemption from filing O.T. and placing addl. facts and documents on record and interim relief and office report)

Date : 31/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Mr. Shri Singh,Adv.  
Mr. Aditya Wadhwa,Adv.  
Mr. Shivendra Singh,Adv.  
Mr. Rutwik Panda,Adv.  
Ms. Akanksha Mehra,Adv.  
Mr. Siddhath Aggarwal,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

At request, post after two weeks.

(MAHABIR SINGH)  
COURT MASTER(TAPAN KUMAR CHAKRABORTY)  
COURT MASTER